

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-150/ND/2017

In the matter of :

Anya Properties (P) Limited

....PETITIONER

SECTION :

Under Section 252 (1)

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Sougat Sinha, Advocate

For the Respondent/Corporate Debtor :

ORDER

The Applicant in CA No.87/C-III/ND/2017 is present and represents that the same has been filed seeking for the relief to restore the Company Petition to its original state. However, on going through the averments contained in the application, it is clear that the order for dismissal was passed by the Hon'ble Principal Bench and hence this application can be entertained by the Hon'ble Principal Bench for its restoration.

In the circumstances, let this application be placed before the Hon'ble Principal Bench on 06.12.2017.

List on 06.12.2017 at the request of the Ld. Counsel for the petitioner.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
28.11.2017